IDBI Asset Management Limited

CIN: U65100MH2010PLC199319
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Corporate Office: 4th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Tel: (022) 66442800 **Fax:** (022) 66442801 **Website:** www.idbimutual.co.in **E-mail:** contactus@idbimutual.co.in

NOTICE CUM ADDENDUM NO. 19/2021-22

CHANGE IN ADDRESS OF OFFICIAL POINT OF ACCEPTANCE

Investors are requested to take note of the change in address of the official point of acceptance ("POA") of the schemes of IDBI Mutual Fund as under:

Location	Current Address	New Address	Effective Date
Jammu	**KFin Technologies Pvt. Ltd.** 304-A1, 3rd Floor, North Block, Jammu - 180004, State - J&K	**KFin Technologies Pvt Ltd.** 1D/D Extension 2, Valmiki Chowk, Gandhi Nagar, Jammu – 180004, State - J&K	November 01, 2021

This Addendum shall form an integral part of Statement of Additional Information, Scheme Information Document / Key Information Memorandum of all the schemes of IDBI Mutual Fund, as amended from time to time.

For **IDBI Asset Management Limited**
(Investment Manager to IDBI Mutual Fund)
Sd/-
Company Secretary and Compliance Officer

Place : Mumbai
Date : October 22, 2021

Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

MAHALAXMI RUBTECH LIMITED

(Corporate Identification Number: L25190GJ1991PLC016327)
Registered Office: 47, New Cloth Market, Ahmedabad - 380002, Gujarat, India;
Corporate Office: Mahalaxmi House, YSL Avenue, Opp. Ketav Petrol Pump, Polytechnic Road, Ambawadi, Ahmedabad - 380 015, Gujarat, India; **Tel. No.:** +91 79 40008000; **Fax:** +91 79 40008030;
Email: cs@mahalaxmigroup.net; **Website:** www.mrtglobal.com;
Contact Person: Mr. Kevin Dhruve, Company Secretary and Compliance Officer.

POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF MAHALAXMI RUBTECH LIMITED

This post buyback public announcement ("Post Buyback Public Announcement") is being made pursuant to Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 for the time being in force ("Buyback Regulations"). This Post Buyback Public Announcement should be read in conjunction with the public announcement dated August 16, 2021 and the Letter of Offer dated September 16, 2021 ("LOF"). Capitalized terms used but not defined in this Post Buyback Public Announcement shall have the same meaning as assigned to them in the LOF.

1. **The Buyback**

1.1 Mahalaxmi Rubtech Limited (**"Company"**) had announced a buyback of 27,00,000 (Twenty Seven Lacs) fully paid-up equity shares of face value of ₹10 each ("Equity Shares") of the Company (**"Buyback"**) at a price of ₹70 (Rupees Seventy Only) per Equity Share, payable in cash, for an aggregate amount of ₹ **18,90,00,000** (Rupees Eighteen Crores Ninety Lacs only) (**"Buyback Offer Size"**) from the Eligible Shareholders holding Equity Shares as on Friday, August 27, 2021 (the **"Record Date"**) excluding the transaction costs viz. brokerage, applicable taxes such as securities transaction tax, goods and service tax, stamp duty, etc. from all the existing shareholders / beneficial owners of Equity Shares, on a proportionate basis, through the tender offer method.

1.2 The Buyback Offer Size constituted **20.10%** and **20.15%** of the aggregate paid-up share capital and free reserves as per the audited standalone and consolidated financial statements of the Company for the financial year ended March 31, 2021 respectively, in accordance with section 68(2)(c) of the Companies Act, 2013 and the Buyback Regulations.

1.3 The Company adopted the tender offer method for the purpose of Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" notified by the Securities and Exchange Board of India vide its circular CIR / CFD / POLICYCELL / 1 / 2015 dated April 13, 2015 read with circular no CFD/DCR2/CIR/P/2016/131 dated December 09, 2016. For the purposes of the Buyback, BSE Limited was the designated stock exchange.

1.4 The tendering period for the Buyback Offer opened from **Wednesday, September 29, 2021,** and closed on **Tuesday, October 12, 2021.**

2. **Details of Buyback**

2.1 The Company has completed buyback process and has accepted a total of **27,00,000** Shares at a price of **₹70/-** per share.

2.2 The total amount utilized in the Buyback was **₹18,90,00,000** (Rupees Eighteen Crores Ninety Lacs only) excluding the transaction costs viz. brokerage, applicable taxes such as securities transaction tax, goods and service tax, stamp duty, etc.

2.3 The Registrar to the Buyback considered a total of **104** valid bids for **94,26,445** Equity Shares in response to the Buyback, which is approximately **3.49** times the maximum number of Equity Shares proposed to be bought back. The details of valid bids received/considered by the Registrar to the Buyback are set out below

Particulars	No. of Equity Shares reserved in Buyback	Valid Applications	Total shares tendered [a]	No. of shares reserved in Buyback [b]	% response [a]/[b] [c]
Reserved category for Small Shareholders	4,05,000	71	81,775	4,05,000	20.19%
General category of other shareholders	22,95,000	33	93,44,670	22,95,000	407.17%
Total	**27,00,000**	**104**	**94,26,445**	**27,00,000**	**349.12%**

2.4 All valid bids were considered for the purpose of Acceptance in accordance with the Buyback Regulations and the LOF. The communication of acceptance / rejection has been dispatched by the Registrar to the Buyback, via email, to the relevant Eligible Shareholders (who have their email IDs registered with the Company or the depositories) on **22nd October, 2021.**

2.5 The settlement of all valid bids was completed by the Indian Clearing Corporation Limited ("Clearing Corporation") on **22nd October, 2021.** Clearing Corporation has made direct funds payout to Eligible Shareholders who's Equity Shares have been accepted under the Buyback. If the Eligible Shareholders' bank account details were not available or if the fund transfer instruction were rejected by Reserve Bank of India/relevant bank, due to any reason, then such funds were transferred to the concerned Seller Members/custodians for onward transfer to their respective shareholders.

2.6 Demat Equity Shares accepted under the Buyback were transferred to the Company's demat escrow account on 1206690001715721. The unaccepted dematerialized Equity Shares were returned to respective Seller Member / custodians by the Clearing Corporation on **22nd October, 2021.** No Equity Shares were tendered in physical form.

2.7 The extinguishment of 27,00,000 Equity Shares accepted under the Buyback is currently under process and will be completed in accordance with the Buyback Regulations on or before November 01, 2021.

3. **Capital Structure and Shareholding Pattern**

3.1 The capital structure of the Company before and after the completion of the Buyback is set out below:-

Particulars	Pre Buyback*		Post Buyback**	
	Number of Equity Shares	Aggregate Value at Face Value of ₹10 Each (in ₹)	Number of Equity Shares	Aggregate Value at Face Value of ₹10 Each (in ₹)
Authorized Share Capital	2,50,00,000	25,00,00,000	2,50,00,000	25,00,00,000
Issued, Subscribed and Paid-up Capital	1,33,20,275	13,32,02,750	1,06,20,275	10,62,02,750

**As on the date of Letter of Offer*
*** Subject to extinguishment of 27,00,000 Equity Shares*

3.2 Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buyback are as mentioned below:

Sr. No.	Name of the Shareholders	Number of Equity Shares Accepted under the Buyback	Equity Shares Accepted as a % of the total Equity Shares bought back	* Equity Shares Accepted as a % of the total post Buyback Equity Shares
1	Rahul Jeetmal Parekh	7,13,409	26.42%	6.72%
2	Anand Jeetmal Parekh	6,85,446	25.39%	6.45%
3	Jeetmal Bhoorchand Parekh	4,87,834	18.07%	4.59%
4	Kamladevi Jeetmal Parekh	2,11,570	7.84%	1.99%
5	Ratna Rahul Parekh	99,585	3.69%	0.94%
6	Rahul Calchem Pvt Ltd	80,006	2.96%	0.75%
7	Mahalaxmi Calchem Private Ltd	65,294	2.42%	0.61%
8	Rajasthan Global Securities Pvt Ltd	50,889	1.88%	0.48%
9	Jeetmal Bhoorchand (HUF)	50,441	1.87%	0.47%
10	Mamta Atulkumar Jain	44,530	1.65%	0.42%
11	Anand Chem Industries Private Limited	36,567	1.35%	0.34%
12	Jeetmal Rahulkumar HUF	35,724	1.32%	0.34%

** Subject to extinguishment of 27,00,000 Equity Shares*

3.3 The Shareholding Pattern of the Company, pre and post Buy Back is as under:

Category	*Pre- Buyback		**Post Buyback	
	No. of Shares	% to the existing Equity Share capital	No. of Shares	% to the existing Equity Share capital
Promoter and Promoter Group	96,43,733	72.40	70,84,774	66.71
Public	36,76,542	27.60	35,35,501	33.29
Total	**1,33,20,275**	**100**	**1,06,20,275**	**100**

**As on the date of Letter of Offer*
*** Subject to extinguishment of 27,00,000 Equity Shares*

4. *MANAGER TO THE BUYBACK*

SAFFRON
emerging ideas

SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059
Tel. No.: +91 22 4082 0914/915,
Fax No.: +91 22 4082 0999
Email id: buybacks@saffronadvisor.com
Website: www.saffronadvisor.com
Investor grievance: investorgrievance@saffronadvisor.com
SEBI Registration Number: INM000011211
Contact Person: Amit Wagle/Gaurav Khandelwal

The Board of Directors of the Company accepts responsibility for all the information contained in this Post Buyback Public Announcement.

Terms used but not defined in this Post Buyback Public Announcement shall have the same meaning as assigned in the PA and LOF.

For and on behalf of the Board of Directors of
Mahalaxmi Rubtech Limited

Rahul Parekh	Anand Parekh	Kevin Dhruve
Sd/-	Sd/-	Sd/-
Managing Director	Jt. Managing Director	Company Secretary and Compliance Officer
DIN - 00500328	DIN - 00500384	ICSI Membership Number: ACS 60857

Place: Ahmedabad
Date: October 22, 2021

BNP PARIBAS MUTUAL FUND

Investment Manager: BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972
Registered Office: Crescenzo, 7th Floor, G-Block, Bandra Kurla Complex, Bandra - East, Mumbai - 400 051.
Website: www.bnpparibasmf.in • **Toll Free:** 1800 102 2595

NOTICE CUM ADDENDUM NO. 40/2021

I. Declaration of Income Distribution cum Capital Withdrawal (IDCW) under the designated Schemes of BNP Paribas Mutual Fund (the Fund):

Notice is hereby given that the Trustees of the Fund have approved distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options of the following Schemes at the stated rate per unit subject to available distributable surplus and fixed **Thursday, October 28, 2021^** as the **Record Date**:

Name of the Scheme	Name of the Plan/Option	NAV per unit as on October 21, 2021 (face value per unit of ₹ 10/-)	Distribution per unit ** (₹)
BNP Paribas Multi Cap Fund	IDCW Option	20.890	0.07
	Direct Plan - IDCW Option	24.979	0.07
BNP Paribas Substantial Equity Hybrid Fund	Regular Plan - IDCW Option	16.2318	0.07
	Direct Plan - IDCW Option	17.3768	0.07

^or the immediately following Business Day, if that day is not a Business Day.

The distribution will be subject to the availability of distributable surplus and may be lower, depending on the distributable surplus available on the Record Date.

*Net distribution amount will be paid to the unit holders under respective categories after deducting applicable taxes, if any.

For the units held in physical form, amount of distribution will be paid to all unit holders whose names appear in the records of the Registrar at the close of business hours on the record date and for units held in demat form, the names appearing in the beneficial owners master with the Depository as on the record date shall be considered.

Pursuant to distribution under IDCW, NAV of the IDCW option of the scheme(s) would fall to the extent of payout and statutory levy (if applicable).

II. Notice cum Addendum to the Statement Of Additional Information (SAI) of BNP Paribas Mutual Fund ('the Fund'), Scheme Information Document (SID) and Key Information Memorandum (KIM) for the Schemes of the Fund:

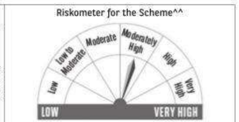
A. Change in Exit load structure of BNP Paribas Dynamic Equity Fund:

Investors are requested to note that with effect from Monday, October 25, 2021, the load structure for BNP Paribas Dynamic Equity Fund shall be as below for prospective investments.

Existing Exit Load	Revised Exit Load (w.e.f. October 25, 2021)
• If units of the Scheme are redeemed or switched out up to 10% of the units (the limit) within 12 months from the date of allotment Nil; • If units of the Scheme are redeemed or switched out in excess of the limit within 12 months from the date of allotment - 1% of the applicable NAV; • If units of Scheme are redeemed or switched out after 12 months from the date of allotment - Nil. No load will be charged on units issued upon re-investment of amount of distribution under same IDCW option. Transaction charges, if applicable, shall be deducted. No exit load will be charged on switches between options of the same plan of the Fund.	• If units of the Scheme are redeemed or switched out up to 10% of the units (the limit) within 1 month from the date of allotment Nil; • If units of the Scheme are redeemed or switched out in excess of the limit within 1 month from the date of allotment - 1% of the applicable NAV; • If units of Scheme are redeemed or switched out after 1 month from the date of allotment - Nil. No load will be charged on units issued upon re-investment of amount of distribution under same IDCW option. Transaction charges, if applicable, shall be deducted. No exit load will be charged on switches between options of the same plan of the Fund.

BNP Paribas Dynamic Equity Fund
(An Open ended Dynamic Asset Allocation Fund) is suitable for investors who are seeking*:
- Wealth creation in long term.
- Investments in a dynamically managed portfolio of equity and equity related instruments (including arbitrage exposure), and fixed income instruments

Riskometer for the Scheme^^



Investors understand that their principal will be at
MODERATELY HIGH RISK

**Investors should consult their financial advisers if in doubt about whether the product is suitable for them.*
^^basis scheme portfolio as on September 30, 2021

B. Change in address of Official Points of Acceptance of Transactions (OPAT):

Investors are requested to note the change in address of the following Official Point of Acceptance of Transactions (OPAT) of KFin Technologies Private Limited, Registrar & Transfer Agents w.e.f. November 01, 2021:

Branch	Old Address	New Address
Jammu	304-A1, 3rd Floor, North Block, Jammu - 180 004.	1D/D Extension 2, Valmiki Chowk, Gandhi Nagar, Jammu - 180 004.

Note: This Notice cum addendum forms an integral part of the SAI of the Fund, SID and KIM read with the addenda issued thereunder. All other terms and conditions as mentioned in the SAI, SID and KIM remain unchanged.

For BNP Paribas Asset Management India Private Limited
(Investment Manager to BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : October 22, 2021
Place : Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

IDFC Limited

CIN: L65191TN1997PLC037415 **Email:** info@idfc.com Website www.idfc.com
Registered Office: 4th floor, Capitale Tower, 555, Anna Salai, Thiru Vi Ka Kudiyiruppu, Teynampet, Chennai - 600 018. **Tel:** +91 44 4564 4000 **Fax:** +91 44 4564 4022
Corporate Office: 906/907, 9th Floor, Embassy Centre, Jamnalal Bajaj Road, Nariman Point, Mumbai - 400021. **Tel:** +91 22 4222 2000 **Fax:** +91 22 2654 0354.

NOTICE

Pursuant to Regulation 29(1) read with Regulation 47(1)(a) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that the 153rd meeting of the Board of Directors of IDFC Limited will be held on **Tuesday, November 09, 2021** at Mumbai to discuss and approve, inter alia, the following:

(a) Unaudited Financial Results (subjected to Limited Review by Auditors) for the quarter and half year ended September 30, 2021.

The notice of this meeting is also available on the Company's website www.idfc.com and also on the Stock Exchange's website viz. National Stock Exchange of India Limited www.nseindia.com and BSE Limited www.bseindia.com.

For IDFC Limited
Sd/-
Mahendra N Shah
Company Secretary

Place : Mumbai
Date : October 22, 2021

TATA POWER DELHI DISTRIBUTION LIMITED

TATA POWER-DDL
A Tata Power and Delhi Government Joint Venture
Regd. Office : NDPL House, Hudson Lines, Kingsway Camp, Delhi 110 009
Tel : 66112222, Fax : 27468042, Email : TPDDL@tatapower-ddl.com
CIN No. : U40109DL2001PLC111526, Website : www.tatapower-ddl.com

NOTICE INVITING TENDERS Oct 23, 2021

TATA Power-DDL invites tenders as per following details:

Tender Enquiry No. Work Description	Estimated Cost/EMD (Rs.)	Availability of Bid Document	Last Date & Time of Bid Submission/ Date and time of Opening of bids
TPDDL/ENGG/ENQ/200001346/21-22 Rate Contract for Supply of Single Phase Static Energy Meters	6.80 Crs/ 7,10,000	26.10.2021	16.11.2021;1600 Hrs/ 16.11.2021;1615 Hrs
TPDDL/ENGG/ENQ/200001345/21-22 Rate Contract for supply of DT Meter Wiring Kit of various Ratings	1.20 Crs/ 75,000	26.10.2021	16.11.2021;1600 Hrs/ 16.11.2021;1700 Hrs
TPDDL/ENGG/ENQ/200001342/21-22 Rate Contract for procurement of safe & high rise Antenna Masts	85 Lacs/ 2,12,500	26.10.2021	16.11.2021;1600 Hrs/ 17.11.2021;1700 Hrs

Complete tender and corrigendum document is available on our website **www.tatapower-ddl.com**→Vendor Zone →Tender / Corrigendum Documents

Contracts - 011-66112222

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HINDUSTHAN NATIONAL GLASS & INDUSTRIES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Hindusthan National Glass & Industries Limited
2.	Date of incorporation of corporate debtor	**23-Feb-1946**
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**L26109WB1946PLC013294**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 2 Red Cross Place Kolkata, West Bengal-700001
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: **21-Oct-2021**
7.	Estimated date of closure of insolvency resolution process	**19-Apr-2022**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Girish Siriram Juneja Registration Number: **IBBI/IPA-001/IP-P00999/2017-2018/11646**
9.	Address & e-mail of the interim resolution professional, as registered with the Board	22 Dignity Apartments, Bon Bon Lane, 7 Bungalows, Versova, Andheri (West), Mumbai - 400 053. **Email: junejagirish31@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Units 703 & 704, 7th Floor, Tower A Peninsula Corporate Park Ganpatrao Kadam Marg Lower Parel Mumbai 400013 Maharashtra, India. **Email: hng.irp21@gmail.com**
11.	Last date for submission of claims	**5-Nov-2021**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Hindusthan National Glass & Industries Ltd on **21-Oct-2021**

The creditors of, Hindusthan National Glass & Industries Ltd are hereby called upon to submit their claims with proof on or before **05-Nov-21** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA presently not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Girish Siriram Juneja
Interim Resolution Professional
Hindusthan National Glass & Industries Ltd

Place: Mumbai
Date: 22-Oct-21

POLYCAB INDIA LIMITED

Registered Office: Unit 4, Plot Number 105, Halol Vadodara Road, Village Nurpura, Taluka Halol, Panchmahal, Gujarat - 389350
Corporate Office: Polycab House, 771, Mogul Lane, Mahim (West), Mumbai, Maharashtra - 400016
CIN No: L31300GJ1996PLC114183 **Tel.:** +91 22 67351400 **Website:** www.polycab.com **E-mail:** shares@polycab.com

Extract of unaudited consolidated financial results for the quarter and six months ended 30th September 2021

(₹ Million, except per share data)

Particulars	Quarter ended			Six months ended	
	30 Sep 21 Unaudited	30 Jun 21 Unaudited	30 Sep 20 Unaudited	30 Sep 21 Unaudited	30 Sep 20 Unaudited
Total Income from Operations	31,552.26	19,058.10	21,464.23	50,610.36	31,566.46
Net profit for the period (before tax and exceptional item) (refer note 3)	2,663.32	981.99	2,879.70	3,645.31	3,173.39
Net profit for the period before tax (after exceptional item) (refer note 3)	2,663.32	981.99	2,879.70	3,645.31	3,270.57
Net profit for the period after tax (after exceptional item) (refer note 3)	2,005.29	752.62	2,215.50	2,757.91	3,391.05
Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	1,988.20	725.57	2,267.33	2,713.77	3,664.25
Equity Share Capital (Face value of ₹ 10/- each)	1,492.56	1,491.60	1,489.78	1,492.56	1,489.78
Reserves as shown in the Audited Balance Sheet			46,048.21		
Earnings Per Share (of ₹ 10/- each)# a) Basic	13.27	4.96	14.81	18.23	22.70
b) Diluted	13.19	4.94	14.75	18.11	22.62

 # not annualised for quarters and six months

Notes

1) The above consolidated financials results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 22nd October 2021.

2) Additional information of standalone financial results is as follows: (₹ Million)

Particulars	Quarter ended			Six months ended	
	30 Sep 21 Unaudited	30 Jun 21 Unaudited	30 Sep 20 Unaudited	30 Sep 21 Unaudited	30 Sep 20 Unaudited
Total Income from Operations	30,159.53	18,659.34	21,249.90	48,818.87	31,515.11
Net profit for the period before tax	2,609.50	969.35	2,758.55	3,578.85	3,107.97
Net profit for the period after tax	1,980.02	750.59	2,120.91	2,730.61	3,243.67

3) Exceptional item adjusted in Statement of Profit and Loss in accordance with Ind AS.

4) The above is an extract of the detailed format of quarterly/half yearly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. For full format of the quarterly/half yearly financial results, visit Stock Exchanges website (www.bseindia.com, www.nseindia.com), Company website (www.polycab.com) or scan below QR code.

Place: Mumbai
Date: 22nd October 2021

For and on behalf of the Board
Sd/-
Inder T. Jaisinghani
Chairman & Managing Director
DIN : 00309108